

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-11374-JK (LD ) of 2024**

**DATED:- 24 - 06 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)  
Secretary to Government  
Dated:24 .06.2024

No:-LAW-OIC/6/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Reyaz Ali Bhat)  
Assistant Legal Remembrancer

**Annexure to the Government Order No.11374 -JK(LD) of 2024 dated 24.06.2024**

S. No	Title of the case	OIC
1	WPC No. 2364/2021 C/w Caveat No. 1494/2021 WPC No. 2282/2021 WPC No. 1721/2022 titled UT of J&K and Ors Vs Ashwani Kumar and Ors UT of J&K and Ors, UT of J&K and Ors Vs Ashaq hussain and Ors and UT J&k and ors Vs Javaid Ahmad Wagay and Ors	Ms Saba Shawl, Staff Officers to DG Prisons J&K
2	Execution Petition titled Aakash Kotwal Advocate and Ors vs State of J&K through Secretary to Government Home Department case titled narinder Prakash Kotwal Advocate and Anr Vs State of J&K thr Secretary Home Department	Shri Devinder Singh, SDPO City North Jammu
3	HCP No. 72/2024 titled Muskan Ali Vs UT of J&K and Ors	Shri Aakash Kohli SDPO Nagrota Jammu
4	WPC No. 885/2024 titled Muhstaq Hussain Dar Vs Union of India and Ors	Sh Murtaza Ahmad, DYSP PID NO. EXK 952273 of CID CI Kashmir
5	OA No. 382/2022 titled Anil Kumar Vs UT of J&K WPC(CRL) 26/2024 titled jasbir Singh Vs UT of J&K and ORs	Shri Prehlad Kumar Dy SP Hqrs Udhampur
6	TA No. 3418/2020 titled Kuljeet Kumar Vs UT of J&K and Ors	Shri Shakeel rehman ADDL SP Hqrs Doda
7	FIR NO. 116/2023 titled pardeep Kumar vs UT of J&K and Ors	Shri Mohan Lal DySP SDPO Akhnoor
8	FRI NO. 391/2016 titled Anil Singh Vs UT of J&k adn Ors	Shri Pardeep Kumar DySP Hqrs Udhampur
9	TA NO. 8041/2021 tited Abdul Qayoom Vs UT of J&K and Ors	Shri Shakeel rehman Bhat JKPS 085565 Addl SP Hqrs Doda
10	TA No. 720/2022 titled Lal Hussain Vs UT of J&K and Ors	
11	TA No. 7551/2020 titled Firdous Ahmed vs UT of J&K and Ors	
12	HCP No. 28/2024 titled Syed Shabir Ahmed Shah vs UT of J&K and Ors	Shri Devinder Singh SDPO City North Jammu
13	State/UT of J&K Vs Tufeer Rasool Hakim and Anr, whereby the accused involved in case FIR No.329/2021 u/s 201,307,325,341 IPC P/S Budgam	Sh. Saqib Gani, DySP Budgam
14	State Vs Aijaz Ahmad Banday and Anr, whereby the accused involved in case FIR No. 189/2018 u/s 366,354,511,506,376 RPC P/S Budgam	Sh. Saqib Ganie Dy.SP Hqrs
15	UT of J&K Vs Irfan Ahmad Wani whereby the accused involved in case FIR No.81/2020 u/s 7/25 A. Act, 23,38 of ULAP Act P/s Barmulla	Sh. Mohd Altaf, Dysp Baramulla
16	State of J&K Vs Abdul Majeed Rather whereby the accused involved in case FIR No.14/2010 u/s 489 B,C RPC P/S Rajbagh	Sh. Ashraf Shaheen, SDPO Saddar
17	State/UT of J&K Vs Shahid Majeed Bhat and Anr, whereby the accused involved in case FIR No.	Sh. Rais Ahmed, SDPO Sopore

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	87/2023 u/s 8/21, 22 and 29 of NDPS Act P/s Tarzoo,	
18	FIR No. 06/2020 U/S 363/376 IPC & 4 POCSO act of PS Doda titled Balbir Singh Vs U.T of J&K.	Sh. Anand DySP Hqrs Doda, Supervisory Officer
19	Masood Ahmed Versus U.T of J&K & Others in O.A No. 1487/2023.	Mr. Nasir Ahmad Shah, Dy. S.P (S) (Personnel) PHQ,
20	Kulwant Thakur Versus U.T of J&K & others in O.A No. 1804/2021	Mr. Farhan Jehanzed Naqash, Dy. S.P (Personnel) PHQ
21	Nisar Ahmad Wani V/s U.T of J&K & others in OA No. 883/2023, CP No. 29/2024.	Mr. Siddharth Dhiman JKAS Deputy Secretary to the Government Home Department
22	Mohammad Younis Bhat Vs UT of J&K whereby the accused involved in case FIR No. 02/2024 u/s 352,376 IPC P/S Devsar	Sh. Sajad Ahmad, SDPO Qazigund

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